

the Third Pay Commission in respect of Class II Medical Officers of the Undertaking has since submitted its report;

(b) if so, what are the details in this regard; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) A Committee consisting of departmental officers of DESU was set up in 1975 to examine and recommend which of the Third Pay Commissions' recommendations could be accepted. This Committee recommended that the recommendations of the Third Pay Commission in respect of Class I and Class II posts be accepted, excluding 12 categories of Class I and Class II posts which include the posts of Medical Officers/Lady Medical Officers in respect of which the Departmental Committee could not select exactly equivalent pay scales in the Third Pay Commission's pay scales. The recommendations of the departmental officers was accepted by DESU in 1978. The case of revision of the pay scales of these 12 categories also continued to be under process by the Departments.

In view of the representations received subsequently from the Medical Officers about the non-application of the Third Pay Commission's recommendations to their categories, it has been proposed by DESU to set up an inter-ministerial committee to examine their grievances.

Unutilization of Imported Rigs

2222. SHRI ASHWANI KUMAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to an article published in the Indian Express (Bancroft) dated the 25th November, 1980 to the effect that two im-

ported rigs costing over rupees five crores each are lying unused at Jodhpur and Pilibhit for long; and

(b) if so, what are the details in this regard and the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Two rigs lying unused at Pilibhit and one at Jodhpur.

(b) One rig at Pilibhit is expected to be deployed in J&K or Gandak depression where some work is likely to be generated. Regarding the second rig, only part thereof had arrived from Assam for drilling at Parewa-1 which was subsequently cancelled on geo-scientific considerations. The rig in Rajasthan has not been moved in anticipation of resumption of drilling work on the basis of seismic surveys currently being carried out there.

Non-utilisation of the above rigs has not affected the overall drilling plans of ONGC.

Resignation of Directors of Institute of Company Secretaries of India

2223. SHRI SYED AHMAD HASHMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Directorate of Studies was created in 1973 as *i. Wing of the Institute of Company Secretaries of India*;

(b) if so, what is the number of Directors/Deputy Directors appointed till date together with their qualifications;

(c) whether it is a fact that all the Directors/Deputy Directors have resigned from the posts; and

(d) if so, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes, Sir.

(b) to (d) A statement containing the information is laid on the Table of the House.